THE ODISHA HINDU RELIGIOUS ENDOWMENTS (AMENDMENT) ACT, 1944

(16th June 1944)

AN ACT TO AMEND THE ODISHA HINDU RELIGIOUS ENDOWMENTS ACT, 1939.

WHEREAS it is expedient further to amend to Orissa Orissa Act Hindu Religious Endowments Act, 1939, for the purpose IV of 1939 Preamble. hereinafter appearing;

It is hereby enacted as follows:-

Short title and commencement.

- 1. (1) This Act may be called the Orissa Hindu Religious Endowments (Amendment) Act, 1944.
 - (2) It shall come into force at once.

2. In section 33 of the Orissa Hindu Religious Endowments Orissa Act IV of 1939 of section 33 Act, 1939 (hereinafter referred to as the said Act)-

of Orissa Act IV of 1939.

- (i) in sub-section (3), after the words, figure and brackets "settled under sub-section (1)", the words and figures "or which under section 57 is deemed to be a scheme settled under this Act" shall be inserted;
- (ii) in sub-section (5), for the words and figures "Any scheme of administration which has been settled under this section or which under section 57 is deemed to be a scheme settled under this Act ", the words, figure and brackets " Any scheme of administration which has been modified by the Court in a suit under sub-section (4) " shall be substituted.

of Orissa Act IV of 1939.

3. In sub-section (3) of section 39 of the said Act, after the of section 39 words, figure and brackets "settled under sub-section (1)", the words and figures " or which under section 57 is deemed to be a scheme settled under this Act " shall be inserted.

of Orissa Act IV of 1939.

"Any scheme of 4. In section 41 for the words and figures of section 41 administration which has been settled under section 39 or which under section 57 is deemed to be a scheme settled under this , the words, figures and brackets "Any scheme of administration which has been modified by the Court in a suit under sub-section (4) of section 39" shall be substituted.